

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

217. C.P. (IB)/965(MB)2023

IN THE MATTER OF

Arisinfra Solutions Private Limited

VS

GMR Power And Urban Infra Limited

U/s 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 13.02.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

SHRI. SANJIV DUTT
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Aviral Jain (PH)

For the Respondent: Adv. Shyam Kapadia (PH)

ORDER

Ld. Counsel for the Petitioner prays for an adjournment. Let the same be allowed subject to payment of cost of Rs. 25,000/- paid to the "Bharat Kosh" before the next date of hearing. Adjourned to **29.02.2024**.

Sd/-
SANJIV DUTT
Member (Technical)

Shubham

Sd/-
REETA KOHLI
Member (Judicial)